

reasons for not laying the Annual Report and the Audited Accounts of the Regional Engineering Colleges for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4149/79.]

(3) A copy of the Annual Report (Hindi† version) of the Indian Institute of Technology, Delhi for the year 1977-78. [Placed in Library. See No. LT-4150/79.]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur for the year 1976-77 together with the Audited Accounts, under sub-section (4) of section 21 of the Rampur Raza Library Act, 1975.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1976-77.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report mentioned at 4(i) above.

[Placed in Library. See No. LT-4151/79.]

AUDIT REPORT ETC. OF UNIVERSITY GRANTS COMMISSION AND OF UNIVERSITY OF DELHI FOR 1977-78

DR. PRATAP CHANDRA CHUNDER: I beg to lay:

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1977-78 together with the Audit Report thereon, under sub-section

(4) of section 19 of the University Grants Commission Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-4152/79.]

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi for the year 1977-78 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.

[Placed in Library. See No. LT-4153/79.]

ANNUAL REPORT ETC. OF HOUSING AND URBAN DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): I beg to lay on the Table—

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1977-78.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the Comments of the Comptrol-

†English version of the Report was laid on the Table on the 22nd December, 1978.

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theron.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-4154/79.]

श्री शरद यादव (जबलपुर) : मध्य प्रदेश के मुख्य मंत्री के बारे में मामले पर राज्य सभा में गलत बयानी के बारे में मैं ने शार्ट नोटिस क्वेश्चन दिया है । आप स्वीकार क्यों नहीं करते हैं ?

MR. SPEAKER: If you give it in writing, I will consider it.

श्री शरद यादव : एक भ्रष्टाचारी के मामले को दवाने का काम हो रहा है ...

MR. SPEAKER: Do not record.

SHRI SHARAD YADAV: * * *

RE. LAYING OF CERTAIN NOTIFICATIONS—contd.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I draw your attention to the Report of the Subordinate Legislation Committee of the First Lok Sabha.

MR. SPEAKER: If I may tell you, there are certain practical difficulties. I have gone into the matter.

SHRI JYOTIRMOY BOSU: I have made out a case. You give me just five minutes. The Committee on Subordinate Legislation (First Lok Sabha) at page 8, Chapter X states:

"METHODS OF GIVING PUBLICITY TO STATUTORY RULES AND ORDERS

The Committee feel that it is very essential to give publicity to statutory rules and orders all over India in such a way that the public is aware of them and understands them properly. From the following reply of the Ministry of Law, to

whom a reference was made on the subject, the Committee note that there is no systematic procedure or machinery to give such publicity:—"

The Law Ministry state:

"statutory rules and orders made by the Ministry of Law are generally published in the Gazette of India and copies thereof sent to the State Government who, according to the importance and intent of applicability of the rules and orders make arrangements, in their discretion to give publicity to them or translate them for the use of the public."

So, they have given a clear directive. Then I sent a special messenger to the Government of India Press to get a copy. Sir, have you got a copy of the Gazette?

MR. SPEAKER: No. You go on.

SHRI JYOTIRMOY BOSU: If you look at the Gazette Extraordinary, Part II, Section 3 Sub-section (i) dated 16th March, the first item under Central Excises, G.S.R. No. 237(E) relates to a specified item, biscuits. You go next to G.S.R. 238(E). It refers to a specific item, diesel oil. Now you come to G.S.R. 239(E). No mention of the commodity is made there. Again in G.S.R. 243(E) there is no mention of the commodity. The Gazette has not publicised what they are under an obligation to publicize, besides circulating it to the Members. The List of Business mentions the names of the commodities, diesel oil, soap, all these things. This is only meant for Members of Parliament. This does not go to the people. It should be explicitly made clear in the Gazette, which they have not done. Unfortunately, you have not got a copy of the Gazette. I can give you my copy.

MR. SPEAKER: I have got it now. I am very thankful to you.

***Not recorded.